

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 301/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 24 and 25 of the CERC (Ancillary Services) Regulations, 2022 along with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023, seeking relaxation from Emergency TRAS under Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022 read with Record of Proceedings dated 5.6.2025 in Petition No. 713/MP/2025

Petitioner : ACB (India) Limited (ACBIL)

Respondent : GRID Controller of India Limited & Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, ACBIL
Shri Nipun Dave, Advocate, ACBIL
Ms. Vanshika Saraf, Advocate, ACBIL
Shri T. R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Alok Kumar Mishra, NLDC & WRLDC
Shri Ashok Rajan, NLDC & WRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation from the applicability of Regulation 20(6) of the CERC (Ancillary Services) Regulations in respect of ACBIL's small thermal power plants/projects, on account of technical and operational limitations that are entirely beyond its control. The learned counsel further submitted that the present Petition has also been filed in terms of the Record of Proceedings dated 16.9.2025 in Petition No. 713/MP/2025 (GRID Controller of India Limited v. Mytrah Energy (India) Private Limited (MEIPL) & Ors.), whereby the Petitioner was granted liberty to file a separate appropriate Petition seeking relief in respect of its projects.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to just exception.



(b) The Respondents to file their reply(s), if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)